

implementation of the Protocol will result in the exchange of 111 Indian enclaves in Bangladesh with 51 Bangladesh enclaves in India and demarcation of boundary in the three pending segments and preserve *status quo* on territories in adverse possession. The Protocol is subject to ratification by the Governments of the two countries and shall enter into force on the date of exchange of Instruments of Ratification. During the visit of the Prime Minister to Bangladesh, the two sides resolved to complete the ratification process and implement the Agreement expeditiously.

Import of Uranium

351. SHRI N.K. SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether any agreement for the import of Uranium was signed with South Africa in the India, Brazil, South Africa (IBSA) summit;
- (b) if so, the details thereof; and
- (c) country's requirements of Uranium in the Twelfth Five Year Plan and the amount out of these requirements that needs to be imported?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) No, Sir.

(b) Does not arise.

(c) Imported Uranium can be used only in IAEA safeguarded reactors. For the remaining reactors, indigenous uranium is used. The long term agreement for uranium procurement entered with Kazakhstan and Russia and procurement plans at hand will meet the uranium requirements of safeguarded reactors. Augmentation of uranium mining and milling domestically will enable to meet the requirements of non-safeguarded reactors.

Discussion with Bangladesh on water and border issues

352. SHRI T.M. SELVAGANAPATHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that Government held discussion with Government of Bangladesh on water and border issues;
- (b) if so, the details thereof;
- (c) the response received by Government from the Bangladesh counterpart in this regard; and
- (d) whether Government had left the need to make further rounds of talks with Bangladesh?